National Company Law Tribunal

Allahabad Bench

CPNO. 12 2005

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

NAME OF THE COMPANY: 8mt. Rani Singh & Agun Vs. Sugam Caredit & SECTION OF THE COMPANIES ACT/1&B CODE: 633(2) of the Companies Act of 1956.

SI. NO.

Name

Designation

Representation

Signature

Representation.

AD CXCRD)

LOTALLO

KRIGH

1. M. K. BAKERT OU ANG 2. KULDEEP SINGH STA

CP NO.12/2005

None for the petitioner. Sh. M.K. Bagri, OL for the Central Government. The present petition is filed U/s 633(2) of the Companies Act, 1956 and the respondent company is stated to be a non-banking financial company. Therefore, its status and affair may be ascertained from the RBI, who is a regulatory body. Moreover, the present petition seems to become infructuous.

Keeping in view, the statutory changes took place in the Companies Act since the I & B Code came into effect.

Keeping in view the circumstances, a copy of this order be communicated to the Regional Branch of the Reserve Bank of India, non-banking financial company to provides its comments on the nature of the present petition and as to whether any public interest involved therein. So that, this Court may take appropriate decision thereon and considering the report.

The matter be listed on 20th December, 2017.

Dated:20.11.2017

Typed by: Kavya Prakash Srivastava (Stenographer)

H.P. Chaturvedi, Member (Judicial)